

**National Company Law Tribunal**

**Allahabad Bench**

C P NO. 97/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.12.2017

NAME OF THE COMPANY: *Satyam Tiwari & Ors. Vs. Sunlife Infra Build Ltd & Ors.*

SECTION OF THE COMPANIES ACT/I & B CODE: *71(10) of the Companies Act, 2013*

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	ABHISHEK MISHRA	PCS	Abhishek Mishra	Abhishek Mishra
2.	BABITA JAIN	PCS	Alok Kumar Choubey	13 Jan
3.	Krishna Dev Vyas	Adv.	ROC	

**C.P.97/ALD/2017**

Shri Abhishek Mishra, PCS for the petitioner. Smt. Babita Jain, PCS for one of the Respondent No.2 Alok Kumar Choubey. She submits that Respondent No.2 has already relinquished charge of Director of the Company long back. Hence, he is no longer concern with the affairs of the Company.

In view of this, Respondent No.2 directed to file a formal reply/objection to the present petition.

In this matter, the main Respondent Company and other Respondent Nos. 3 & 4 are still unrepresented, despite sufficient opportunity for making their appearance has been given. Infact, notices were sent to their postal address but are return as unclaimed.

In view of this, we grant one more opportunity to the petitioner to make paper publication and further the Registrar of the Companies, Kanpur is reminded to expedite its report on the current status of affair of the Company as per the previous order of this Tribunal dated 12.10.2017.

The Registry is directed to communicate a copy of this order to ROC, Kanpur as well as to the Central Govt. Standing Counsel.

The matter be listed on 10<sup>th</sup> January, 2017.

— Sd —

Shri H.P. Chaturvedi,

Date: 06.12.2017